

Court No.1

RESERVED

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

Registration T.A. No. 896 of 1984

(U.P. No. 15779 of 1984)

Narvadechwar Singh vs. The Commandant Chief of India Army and Another.

Hon. S. Zahoor Hasan, V.C.
Hon. Ajay Johri, A.M.

(By Hon. S. Zahoor Hasan, V.C.)

Unit Petition No. 15779 of 1984 has been received on transfer from the Hon. High Court of Judicature at Allahabad to this Tribunal under Section 29 of the Administrative Tribunals Act XIII of 1985. The petitioner was a Sepoy in the Army. He has filed this petition against Chief of Indian Army ~~petitions~~ for quashing the order of the Court Martial with a prayer to reinstate him.

Section 2(a) of the Act lays down that the provisions of this Act shall not apply to any member of the Naval, Military or Air Forces or of any other armed forces of the Union. So we have no jurisdiction to decide this case and the file of the petition ^{so} be retransmitted to the Hon. High Court of Judicature at Allahabad.

Sd/-
Vice Chairman

Sd/-
Member (A)

Dated the 27th Aug., 1987

RKM



TRUE
COPY

D.D.B.
(D. S. DUBEY 23/8/87)
SECTION OFFICER
Central Administrative Tribunal
Allahabad.